

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2021 and IA No. 11/2021

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 7.8.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Limited stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges.
- Date of Hearing : 8.2.2022
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : ReNew Wind Energy (TN) Private Limited (ReNew)
- Respondent : Power Grid Corporation of India Limited (PGCIL)
- Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhalla, Advocate, ReNew
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner prayed for two weeks' time to file rejoinder to the reply filed by the Respondent. Learned counsel requested that the present Petition may be listed along with Petition No. 580/MP/2020 (ReNew Wind Energy (TN) Private Ltd. v. SECI and Ors.) as the grounds raised by the Petitioner for frustration of the agreement(s) in both these matters are identical.

3. In response to the query of the Commission regarding the billing status, learned counsel for the Respondent submitted that since the Petitioner has relinquished the Long-term Access prior to the commissioning of Associated Transmission System, the matter only involves the question of liability of relinquishment charges, which is already settled in terms of the decision of the Commission dated 8.3.2019 in Petition No.92/MP/2015.

4. Considering the request of the learned counsel for the Petitioner, the Commission granted time to the Petitioner to file its rejoinder by 21.2.2022.

5. The Petition along with IA shall be listed for hearing along with Petition No. 580/MP/2020 in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**